

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.08(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)




ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.07.2016 AT 10.30 AM.

NAME OF THE PARTIES: Mrs. Sarala Gobindram Luthria & Ors.

V/s.

M/s. Mysore Sungandhi Dhoop Factory Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	DR K.S. RAVICHANDRAN PCS KSR & Co	For Petitioners	
2.	Mr. Shiroz Rustomjee For R 2 to 9 Senior Advocate Mr. Nikhilesh Rao Mr. Arimaash Singh Gautama Ms. Tanshi Katala i/b IndusLaw For Respondents 2 to 9 Mr. Manoj Luthria (R 4) Mr. Doulat Luthria (R 6)		
3.	MR. PRATEEK PAI i/b KEYSTONE PARTNERS FOR RESPONDENT NO. 1		

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1. Both the parties are present.
2. Petitioner has filed the Company Petition on 11th July, 2016. The Respondents are seeking time to file their requisite reply.
3. Petitioner demanded the Bank Statement of the R-1 (M/s. Mysore Sungandhi Dhoop Factory Pvt. Ltd.) for four Bank accounts, for the consecutively two financial years i.e. 2014-2015 & 2015-2016.
4. Ld. Counsel appearing on behalf of the Respondents has no objection in providing the four Bank Statements to the Petitioner within a reasonable time of one week.
5. The Respondents are directed to file their reply to the Company Petition filed by the Petitioner on or before 11th August, 2016 and Rejoinder thereafter, if any, on or before 24th August, 2016.
6. List this matter on 1st September, 2016 at 10:30 a.m. for further hearing.

Dated: 14th July, 2016.

M. K. Shrawat
14/7/16.
M. K. SHRAWAT
Member (Judicial)